

India's coastal trade. "Relevancy" has wider scope in different contexts. Relevancy in courts would be different; relevancy in resolutions, debates and discussions may be different. But during Question Hour, it is to be restricted a little. Therefore, we should not open it out; otherwise this would be a regular discussion.

Shri Hari Vishnu Kamath: Your ruling is restricting that matter too much, because Government ought to be able to give information as to how many countries offered assistance in a particular matter, when that particular matter is the subject matter of a question.

Mr. Speaker: Next question.

Farms operated by sugar factories

*387. **Shri Basappa:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Indian Central Sugarcane Committee has suggested to State Governments to take over farms at present operated by sugar factories; and

(b) if so, the reasons thereof?

The Minister of Food and Agriculture (Shri S. K. Patil): (a) A suggestion to this effect was considered by the Indian Central Sugarcane Committee at its meeting early in April, 1962. The Committee accepted the proposal, in principle, and decided to examine it further.

(b) Does not arise.

Shri Basappa: May I know whether there are any disputes between the cane-growers and these factories and whether the production has suffered on account of that? May I know what exactly the State intends to do by taking over these farms?

Shri S. K. Patil: There is no dispute; it is a part of the other schemes that we have got.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि इसे कौन-कौन से सूबों में जारी किया गया है ?

श्री स० का० पाटिल : मेरे पास जो खबर है उस के अनुसार अभी आन्ध्र प्रदेश, असम, बिहार, मध्य प्रदेश, मैसूर, उड़ीसा, पंजाब, ईप्सू, राजस्थान, दिल्ली, मणिपुर और त्रिपुरा में नहीं है, लेकिन मद्रास, वेस्ट बंगाल, महाराष्ट्र, गुजरात और केरल में है ।

Shri K. N. Pande: May I know whether the farms, when taken over, will be run by the State Governments or be distributed among the landless farmers?

Shri S. K. Patil: I do not know. Our view—and that has been accepted by the Planning Commission—is that these big farms that are attached to the sugar factories are capable of producing more if mechanically managed and they should be generally exempted. Therefore, we have got to be sure, before any transfer is made, that the production is not going to suffer. But when the State Government says that it would not suffer, naturally our conditions are satisfied.

Shri Hem Barua: May I know whether Government have proposed to withdraw the ceiling imposed on crushing and also what is the basis of the Food Minister's optimism that all sugarcane will be crushed?

Shri S. K. Patil: What has this to do with the original question?

Shri Hem Barua: That might limit the production in the farms. That is why I am interested in knowing that.

Shri S. K. Patil: Crushing is different. This is quite a different question about sugar farms.

Mr. Speaker: The original question deals with taking over of the sugar farms by State Governments. That has nothing to do with crushing.

Shri U. M. Trivedi: May I know whether the taking over of the farms will be confined merely to the operational portion of the farms or whether it will be an expropriation of the farms?

Shri S. K. Patil: This is purely the concern of the State Government. We hardly come into the picture. We only come into the picture so far as the production is concerned; we want to be assured that production does not suffer. If the State Government in their wisdom decide that this should be done under the land ceiling, they have every right to do so.

Shri Sinhasan Singh: May I know whether the Government have any figures giving the total acreage of such farms with the sugar factories State-wise?

Shri S. K. Patil: I have not got the figures here, but if the hon. Member wants I can supply them.

श्री बृजराज सिंह : मैं पूछना चाहूंगा कि ये जो फार्म्स लिए जायेंगे क्या ये सिर्फ शर्गर केन के लिए इस्तेमाल होंगे या दूसरी एग्रीकल्चरल प्रोड्यूस के लिए ?

अध्यक्ष महोदय : ये तो फार्म लिए ही इस मतलब के लिये जायेंगे ।

Shri Thimmaiah: May I know whether this decision will apply to farms owned by factories run on a co-operative basis?

Shri S. K. Patil: No. Factories run on a co-operative basis do not come under this land ceiling scheme.

Shri K. C. Pant: May I know whether it is a fact that this matter was considered by the Planning Commission and the Planning Commission was generally not in favour of sugar factory farms being taken over by State Governments?

Shri S. K. Patil: I gave the stipulation that the Government and the Planning Commission have made, namely, that where the production is the maximum and all technical methods are employed it should not generally be done. After that, if the State Government comes and says: "no, the sugar production is not going to suffer", it is their responsibility; we must accept their word and allow them to do what they want.

Shri Dasappa: May I know whether the Government has clearly given any advice to the State Governments

that taking up of these large-scale sugar farms run by factories would be helpful for greater production or it would go against production? What is the advice that has been given?

Shri S. K. Patil: The advice of the Government is that the production will go down. I hold up the schemes for years together before permission is given. But it is purely in the discretion of the State Government, and if they say it is not to be done, surely I must not question the *bona fides* of the State Government.

Ticketless Travel

*388. **Shri P. C. Borooah:** Will the Minister of Railways be pleased to state:

(a) how far the incidence of ticketless travel had been in vogue on the different railway zones during each of the last three years; and

(b) what measures are proposed to be taken to minimise the incidence of ticketless travel?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) A statement showing the number of passengers detected travelling without tickets on different Railways during the last three years is placed on the table of the Sabha. [See Appendix I, annexure No. 63].

(b) A statement listing the various measures to combat ticketless travel is also laid on the table of the Sabha. [See Appendix I, annexure No. 64]. These measures will be continued.

Shri P. C. Borooah: May I know how many cases of ticketless travel have been brought to book during 1960-61 and 1961-62, and what is the amount realised from the offenders?

Mr. Speaker: Is not that given in the statement?

Shri S. V. Ramaswamy: These are published figures in part (1) of the report of the Railway Board.

Mr. Speaker: These are published figures in documents accessible to the hon. Member.

Shri Fatehsinhrao Gaekwad: May I know whether any estimate, even a very rough one, has been made of the